PRINCIPAL SEAT AT BOMBAY

N O T I C E

(w.e.f. 09.06.2025)

(Partial Modification w.e.f. 28.06.2025)

It is hereby notified for the information of the Advocates and the parties appearing in person that in the event of non-availability of any Court as also in the event of any Court passing an order for not placing the matter before the said Court and in the event impugned order is passed by one of the Hon'ble Judges of the Division Bench taking up **Original Side and Appellate Side matters**, the Hon'ble the Chief Justice has been pleased to approve the following :

1) The urgent mentioning and placing of the matters pertaining to the Division Bench headed by the **Hon'ble The Chief Justice** is allowed before the Division Bench headed by the **Hon'ble Smt. Justice Revati Mohite Dere.**

2) The urgent mentioning and placing of the matters pertaining to the Division Bench headed by the **Hon'ble Smt. Justice Revati Mohite Dere** is allowed before the Division Bench headed by the **Hon'ble Shri Justice M. S. Sonak and vice versa.**

3) The urgent mentioning and placing of the matters pertaining to the Division Bench headed by the **Hon'ble Shri Justice Ravindra V. Ghuge** is allowed before the Division Bench headed by the **Hon'ble Shri. Justice A. S. Gadkari** and **vice versa.**

4) The urgent mentioning and placing of the matters pertaining to the Division Bench headed by the **Hon'ble Shri Justice G. S. Kulkarni** is allowed before the Division Bench headed by the **Hon'ble Shri. Justice B. P. Colabawalla** and **vice versa.**

5) The urgent mentioning and placing of the matters pertaining to the Division Bench headed by the **Hon'ble Shri Justice M.S. Karnik** is allowed before the Division Bench headed by the **Hon'ble Shri. Justice Sarang V. Kotwal** and **vice versa.**

6) The urgent mentioning and placing of the matters pertaining to the Single Bench presided over by the **Hon'ble Shri Justice Riyaz I. Chagla** is allowed before the Single Bench presided over by the **Hon'ble Justice Sharmila U. Deshmukh and vice versa.**

7) The urgent mentioning and placing of the matters pertaining to the Single Bench presided over by the **Hon'ble Shri. Justice S. M. Modak** is allowed before the Single Bench presided over by the **Hon'ble Smt. Justice Manjusha A. Deshpande** and **vice versa.**

*8) The urgent mentioning and placing of the matters pertaining to the Single Bench presided over by the **Hon'ble Shri. Justice N. J. Jamadar** is allowed before the Single Bench presided over by the **Hon'ble Shri. Justice Milind N. Jadhav.**

9) The urgent mentioning and placing of the matters pertaining to the Single Bench presided over **by the Hon'ble Shri. Justice Milind N. Jadhav** is allowed before **the Hon'ble Shri Justice R. N. Laddha and vice versa.**

10) The urgent mentioning and placing of the matters pertaining to the Single Bench presided over by the **Hon'ble Shri. Justice Madhav Jamdar** is allowed before the Single Bench presided over by the **Hon'ble Shri. Justice Shivkumar Dige and vice versa**.

11) The urgent mentioning and placing of the matters pertaining to the Single Bench presided over by the **Hon'ble Shri. Justice Amit Borkar** is allowed before the Single Bench presided over by the **Hon'ble Shri. Justice Ashwin D. Bhobe and vice versa.**

12) The urgent mentioning and placing of the matters pertaining to the Single Bench presided over by the **Hon'ble Shri. Justice Abhay Ahuja** is allowed before the Single Bench presided over by the **Hon'ble Shri. Justice Kamal R. Khata** and **vice versa.**

13) The urgent mentioning and placing of the matters pertaining to the Single Bench presided over **by the Hon'ble Ms. Justice Gauri Godse** is allowed before **the Hon'ble Shri Justice Somasekhar Sundaresan and vice versa.**

NOTE

(A) This would also include the matters in which any Division Bench passes an order not to place any particular matter before a bench of which one of the Judges is a member or a Hon'ble Single Judge passes an order "Not before me" or "Remove from board", etc.

(B) The aforesaid directions shall be in force until the present assignment continues.

(C) In the event of any difficulty in giving effect to the aforesaid general directions and in the event when a matter cannot be placed before the regular Court and the alternate Court as per this standing order, the matter shall be placed before the Hon'ble the Chief Justice for appropriate directions.

*** Indicates Partial Modification at Sr. No.8.**

Dated this 26th day of June 2025

By Order

sd/-
(A. H. Laddhad)
Prothonotary and Senior Master,
High Court, Original Side, Bombay.

sd/-
(H. M. Bhosale)
Registrar (Judicial-I)
High Court, Appellate Side, Bombay.